

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.105
(IB)-2130(ND)2019
I.A-2504/2021

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Today Homes & Infrastructure Pvt. ... Respondent
Ltd.

Under Section: 9 of IBC, 2016

Order delivered on 09.06.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Abu John Mathew, Advocate for IREDA/Applicant, Mr. AshuKansal and Ms. Stuti for RP

ORDER

Heard Ld. Counsel appearing for the Applicant. Ms. Stuti appearing for the RP accepts notice on behalf of the RP. Time of two weeks is granted to file the reply. Rejoinder if any, within a week from the date of the receipt of the reply.

List the matter on 7th July, 2021.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)